

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 251
ANSWERED ON-24.07.2024

PEOPLE-CENTRED JUSTICE SYSTEMS

251. DR. SYED NASEER HUSSAIN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the status of progress made regarding Union Government's recent proposal for panchayat level mediation centres;
- (b) whether Government is considering any specific legislation regarding the same to ensure its timely compliance; and
- (c) if so, the details thereof, if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) to (c) The Government of India has enacted the Mediation Act, 2023 which seeks to promote and facilitate mediation, especially institutional mediation for resolution of disputes. The Act enables granting of recognition to mediation institutes and mediation service providers, specifying the criteria for recognition of mediation institutes and mediation service providers and streamlining the mediation process in the country. There is no proposal being considered by the Government of India regarding establishment of mediation centres at the Panchayat level.
